## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2960
ANSWERED ON:16.03.2010
LEGAL PROVISIONS RELATING TO RAPE
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## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any proposal to review/change the definition of rape in the relevant law;
- (b) if so, the details thereof;
- (c) the details of the suggestions made by the National Commission for Women and Law panel in this regard;
- (d) the reaction of the Government thereto; and
- (e) the steps taken by the Government to prevent filing of false rape cases and to protect victims of such cases?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

- (a) to (d): A High Powered Committee has been constituted under the Chairmanship of Union Home Secretary to study the provisions relating to rape in the Indian Penal Code and suggest amendment in the light of the recommendations made by the Law Commission in its 172nd Report and by the National Commission for Women. Some of the important recommendations made by these two bodies are annexed.
- (e): Provisions already exist in the Indian Penal Code under sections 177 (furnishing false information), section 182 (false information with intent to cause public servant to use his power to the injury of another person) and section 211 (false charge of offence made with intent to injure) for furnishing false information.